

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-40(ND)/2017**

**IN THE MATTER OF:**

Vedica Nut Crafts Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 10 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 12.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**


**PRESENTS:-**

For the Petitioner/Applicant: Ms. Priyanka Swami, Mr. Sanjeev Kumar, Mr. Akhil Tomar & Mr. Anuj Ashok, Advs. for Ms. Shashi Kant Nemani, Liquidator  
For the Respondent(s): Mr. Saurabh Kalia & Mr. Harshit Agarwal, Advs.  
For the Union Bank Mr. Sanjeev Sagar & Mr. Sanjeev Verma, Advs.  
Sh. Rajesh Kumar, AGM , Law Union Bank of India

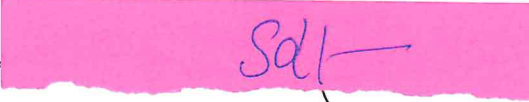
**ORDER**

Mr. Saurabh Kalia appear for the non-applicant and Ex-Promoters Mr. Anurag Garg and Mrs. Garg. He stated that a letter was sent to the liquidator of the corporate debtor yesterday i.e. 11.09.2018. Ld. Counsel for the RP-applicant has stated that there is no satisfactory answer given with regard to the record and information required by the RP which they are withholding till date. Accordingly, we direct Mr. Anurag Garg and Mrs. Ritu Garg to file reply to the application. It was deposed by them that all the documents/information have been handed over to the liquidator. The needful shall be done within one week with a copy in advance to the counsel for the RP.

List for further consideration on 08.10.2018.

  
Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

  
Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**